

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-108/2011(Pt.1)/3390/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, 23rd May, 2022.

Sub:- Casual Leave.

Ref:- Your note dated 19.05.2022.

Sir,

With reference to the above, I am directed to inform you that the prayer for **casual leave for three days on 26.05.2022, 27.05.2022 and 30.05.2022, along with station leave permission**, in respect of Smti. Y. Longkumer, Principal District & Sessions Judge, Kohima, Nagaland, has been granted. The District and Sessions Judge, Wokha, has been allowed to hold the charge of the Court and office of the District & Sessions Judge, Kohima, Nagaland in addition to normal duties during her leave period.

Both the officers may be informed accordingly.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo no.NO.HC.VII-108/2011(Pt.1)/3391/A. dtd. --- , 23-05-2022

Copy to:

1. The Project Manager, Gauhat High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)